

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 389/TT/2023

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for the transmission asset covered under "Implementation of the 1x500 MVA, 400/220 kV ICT (8th) at Bhadla Pooling Station Scheme in Northern Region".

Petitioner : Power Grid Corporation of India Limited

Respondents : Punjab State Power Corporation Limited and 16 others

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vivek Kumar Singh, PGCIL
Shri V.C. Shekhar, PGCIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the information called for the Commission vide RoP dated 27.6.2024 has been filed vide affidavit dated 17.7.2024. He submitted that CTUIL had filed its affidavit dated 31.7.2024 with respect to the commissioning details of the renewable generators. He added that none of the Respondents have filed a reply in the matter.

2. The Commission directed the Respondents to submit their respective replies within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

